

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-238(ND)/2018

In the matter of:

M/s. Jai Bhole Steel Works

....**Applicant**

Vs.

M/s. Oliver Engineering Pvt. Ltd.

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 25.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Ajay Garg &
Mr. Mahesh Sharma, Advs.

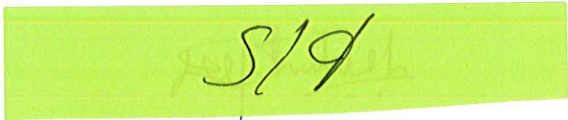
For the Respondent

: Mr. Puneet Singh Bindra &
Mr. Sanjiv Chaudhary, Advs.

ORDER

Learned counsel for the applicant and corporate debtor are present. The learned counsel for the applicant states that two meetings have already been conducted between the parties and settlement is at final stages. Hence short time is granted to finalize the formalities. For further consideration on 23.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**